

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "C", MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND
SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA No.3683/M/2015
Assessment Year: 2006-07**

Shri Srinivas V. Sirigeri, C/o. D.C. Bothra & Co. (CA), 297, Tardeo Road, 1 st Floor, Willie Mansion, Opp. Bank of India, Nana Chowk, Mumbai - 400007 PAN: AAEPS3211P	Vs.	Asst. CIT - 21(3), Pratyaksh Kar Bhavan, C/11, 5 th Floor, Bandra Kurla Complex, Bandra East, Mumbai - 400051
(Appellant)		(Respondent)

Present for:

Assessee by : Shri Viraj Mehta, A.R.
Revenue by : Shri Sreekala Pardesi, D.R.

Date of Hearing : 15.09.2021
Date of Pronouncement : 23.09.2021

ORDER

Per Rajesh Kumar, Accountant Member:

The present appeal has been preferred by the assessee against the order dated 04.03.2015 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2006-07.

2. At the outset, the Ld. Counsel of the assessee brought to the notice of the Bench that the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 also has already been issued. The Ld. A.R., therefore, prayed before the Bench that appeal may kindly be allowed to be withdrawn.

3. The Ld. D.R. fairly conceded to the withdrawal of the appeal.

4. Accordingly, we are inclined to dismiss the appeal of the assessee.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 23.09.2021.

**Sd/-
(Saktijit Dey)
JUDICIAL MEMBER**

**Sd/-
(Rajesh Kumar)
ACCOUNTANT MEMBER**

Mumbai, Dated: 23.09.2021.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.